

governing environment protection. In this regard, prosecution has been launched against 43 number of defaulting industrial units in different courts in the State. 17 cases have been referred to the State Government for closure under Section 5 of Environment Protection Act out of which seven (7) are still pending with them. 12 cases have been referred to the District Magistrates for action under Section 133 of CrPC, a number of directions have been issued to the concerned agencies for disconnection of water/electric supply of defaulting unit, a number of notices under the water and Air Acts have been issued to the erring industrial units for violation of various pollution control laws for causing Pollution. Besides notices have also been issued to various Government agencies (UEED), Municipal authorities etc., to take various corrective measures for the combatment of Pollution in the State.

Sanitation in Allahabad

4418. DR. MURLI MANOHAR JOSHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of households below the poverty line which are likely to be provided with individual sanitary latrines in Allahabad district of Uttar Pradesh in 1996; and

(b) the number of rural primary schools in Allahabad district which are likely to be provided with toilets in 1996 under the Rural Sanitary Programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) A total of 2130 households living below the poverty line are likely to be provided with individual sanitary latrines in Allahabad district of Uttar Pradesh in 1996-97.

(b) There is no proposal to provide toilets in primary schools in Allahabad district in 1996-97 under Rural Sanitation Programme.

[Translation]

Sewerage System

4419. SHRI VISHAMBHAR PRASAD NISHAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received a letter dated June 24, 1996 regarding making funds available for sewerage system in Fatehpur district of Uttar Pradesh;

(b) if so, details thereof and the action taken thereon so far; and

(c) if no action has been taken the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS : (a) No, Sir.

(b) and (c). Question does not arise.

Employment Guarantee Scheme

4420. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the States where Employment Guarantee Scheme is being implemented;

(b) whether Employment Guarantee Scheme is being implemented in all the Development blocks of all the districts of Uttar Pradesh;

(c) if not, the reasons therefor;

(d) whether Fatehpur district covered under the scheme and included under Poorvanchal Vikas Nidhi; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Employment Guarantee Scheme is not being implemented as Centrally Sponsored Scheme. However, an Employment Assurance Scheme is in operation in the following States/Union Territories: Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Andaman & Nicobar Island, Dadra & Nagar Haveli, Daman & Diu and Lakhsadweep.

(b) Employment Assurance Scheme is not being implemented in all the districts of Uttar Pradesh.

(c) The Employment Assurance Scheme is being implemented in backward blocks where the Revamped Public Distribution System was introduced and in Desert Development Programme Area, Drought Prone Area, Tribal Areas, Flood Prone Areas of Assam, Bihar and Uttar Pradesh. All the blocks of the State are not covered under the above mentioned criteria.

(d) Fatehpur district is not covered under Employment Assurance Scheme.

(e) Fatehpur district is not covered by the Criteria mentioned in reply to part (c) of the Question.

Delimiting Areas of NODIA/Greater NODIA

4421. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to delimit the Laldora of NODIA/Greater NODIA;

(b) if so, by when and if not, the reasons therefor;

(c) whether Government have also received some memoranda/proposals in this regard during the last three years;

(d) if so, the details thereof; and

(e) the action taken by Government in this regard and the reasons for delay in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

Compensation to Land Oustees

4422. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the compensation amount paid to the farmers of Noida/Greater Noida for acquiring their land is considerably less than its market rate;

(b) if so, the reasons therefor;

(c) whether the State Government/Union Government have received any proposal/memoranda for providing proper compensation to the farmers for their land acquired during the last three years till date;

(d) if so, the details thereof; and

(e) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

[English]

Power Crisis in Khurja, Uttar Pradesh

4423. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the severe crisis of power in the Khurja Parliamentary Constituency in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the effective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Supply of power to a particular area in a State is within the authority of State Government/State Electricity Board who decide the quantum to be supplied to each area on the basis of importance/priority and the overall availability of power in the State. During the period April-July, 1996 the energy requirement in Uttar Pradesh was 13700 million units against which the availability was 11732 million units which represents a shortage of 14.4%.

(c) The various measures to improve the availability of power in Uttar Pradesh include maximising the generation from the existing capacity, implementation of R & M programme, reduction in T & D losses, effective load management and energy conservation measures and obtaining assistance from the neighbouring States/Systems.

Providing of Employment

4424. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to provide one job for each family in Jammu & Kashmir;

(b) whether the Government have decided on the economic sectors and geographic areas where these jobs will be made available;

(c) the total financial outlay on this programme; and

(d) the time by which the programme is to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) to (d). Does not arise.

11.03 hrs.

The Lok Sabha then adjourned till twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker in the Chair)

...(Interruptions)...

PAPERS LAID ON THE TABLE

Notification under Sub-Section (2) of Section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : On behalf of Shri R.L. Jalappa, I beg to lay on the Table a copy of the Notification No. S.O. 557(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1996 containing Order or Reservation of Textile Article for exclusive production by Handlooms, under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

[Placed in Library See No. LT.433/96]